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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

CP NO. 324/2002 IN
OA NO. 3072/2001

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This the 13th day of August, 2002

HON'BLE SH. V.K.MAJOTRA, MEMBER (A)
HON'BLE SH. KULDIP SINGH, MEMBER (J)

Bhagat Singh
Ex. Constable of Delhi Police
PIS No.28930640
R/o Vill. & P.O. Neemka, P.S. Jewar,
Distt. Gautam Budh Nagar, U.P.

...Applicant

(By Advocate: Sh. Anil Singhal)

Versus

S.S. Grewal
DCP 6th Bn. DAP
Model Town-II, Delhi.

O R D E R (ORAL)

By Sh. V.K.Majotra, Member (A)

Heard.

2. OA-3072/2001 was disposed of vide order dated 29.4.2002 quashing and setting aside the punishment of removal from service of the applicant with consequential benefits as per rules. Respondents were also directed to pay cost of Rs.2000/- to applicant. Learned counsel stated that respondents have yet not complied with the directions of this Court.

3. To a specific query whether the applicant has made any representation to the respondents regarding implementation of direction of this Court, learned counsel replied in the negative. We observed that in order dated 29.4.2002 no period was specified for implementation of directions of this Court. We further observe that in such matters period of 6 months is deemed to be reasonable for implementation of directions of

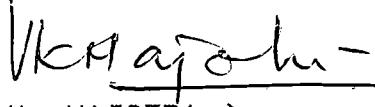
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this Court which has yet not expired, the order having been passed on 29.4.2002 and the same must have been received by the respondents a little later than 29.4.2002.

4. In this view of the matter we do not find that respondents have committed contempt in terms of provisions of Contempt of Court and the CP is dismissed.


(KULDIP SINGH)
Member (J)


(V.K. MAJOTRA)
Member (A)

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